

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO – 1720
ANSWERED ON - 21/12/2022

BC RESERVATIONS FOR KAPU COMMUNITY

1720. SHRI G.V.L. NARASIMHA RAO

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether any permission is required from the Central Government to provide OBC reservation to any caste in jobs in State Government jobs and educational institutions; if so, details thereof;
- (b) whether separate Central and State BC lists for reservations existed since beginning;
- (c) whether 5 per cent reservation provided to Kapu community through 2019 Act by Andhra Pradesh Assembly as "quota within quota" from the 10 per cent EWS reservation is legally permissible, details thereof; and
- (d) due process to be followed by the State Government, of Andhra Pradesh, if it has to give BC reservation to Kapu Community in State jobs and education?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

- (a) No Sir.
- (b) Yes Sir. The Central and State Lists of Backward Classes have been in existence since reservation to the Other Backward Classes was introduced in the Central Government in 1993.
- (c) The Constitution 103rd Amendment Act 2019 enables the States to provide a maximum of 10 per cent reservation to the Economically Weaker Sections (EWS).
- (d) The State Government is empowered to provide reservation to the Socially and Educationally Backward Classes (SEBC) and to prepare and maintain for its own purposes a separate list of SEBCs, as per the provisions of Article 342A(3) inserted vide the Constitution 105th Amendment Act 2021.
